

All facilities have been provided in the new court building at Tis Hazari which are expected to be completed in the near future.

#### Estate Duty

263. **Shri Ganpati Ram:** Will the Minister of Finance be pleased to state the number of cases of evasions of Estate Duty that have been detected since the Estate Duty Act, 1953 came into force?

The Minister of Finance (Shri T. T. Krishnamachari): So far no case of total evasion, in the sense of estates liable to duty under the Act being altogether omitted, has come to notice. There have been, however, many cases of understatement of valuation of properties, failure to disclose all assets in the form of jewellery, cash in hand etc all of which could be viewed as varying degrees of evasion. In the vast majority of these cases, the value of the properties has been increased by the Estate Duty authorities, often with the concurrence of the accountable person. Additions have also been made in some cases for cash in hand and jewellery. Information regarding the number of cases in which such additions have been made is not readily available.

#### Translation of Arabian Nights

264. **Shri Tangamani:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the Sahitya Akademi propose to translate into regional languages the Arabian Fable '1001 Nights'; and

(b) if so, the steps that have been taken for translating the same in Tamil?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) and (b). A statement is laid on the Table. [See Appendix I, annexure No. 110.]

12 hrs.

#### PAPERS LAID ON THE TABLE

**PLANTATION INQUIRY COMMISSION'S RECOMMENDATIONS ON TEA, WHICH HAVE NOT BEEN ACCEPTED, AND THE REASONS THEREFOR**

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, in pursuance of an assurance given in reply to Supplementaries on Starred Question No. 5 on the 15th July, 1957, a copy of the statement showing the Plantation Inquiry Commission's recommendations on tea, which have not been accepted and the reasons therefor.

[Placed in Library. See No. S-139/57]

**INCOME-TAX (SEARCH OF PREMISES AND SEIZURE OF DOCUMENTS) RULES**

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of the Income-tax (Search of Premises and Seizure of Documents) Rules, 1957, published in the Notification No. S.R.O. 1953, dated the 15th June, 1957.

[Placed in Library See No. S-138/57]

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### CANAL WATER DISPUTE

Shri Raghunath Singh (Varanasi): Under rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and I request that he may make a statement thereon—

"Present position of the Canal Water Disputes."

The Minister of Irrigation and Power (Shri S. K. Patil): Sir, with your permission, I beg to make a statement on the Indo-Pakistan dispute on canal waters.

The House is aware that on the 4th May, 1948, the Governments of India and Pakistan entered into an agreement on the canal waters. The two Governments then agreed to approach the problem in a practical spirit on the basis of India progressively